IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 22.07.1999

CP No. 135/94 (OA No.652/93)

Uttam Chand S/o Shri Siya Ram, aged about 59 years, resident of House No.36, Railway Housing Society, Mala Road, Kota.

.. Petitioner

Versus

- 1. Shri M.Ravindra, General Manager, Western Railway, Churchgate, Bombay.
- D.S. Baweja, Chief Personnel Officer, Western Railway, Churchgate, Bombay.

.. Respondents

Mr. S.K.Jain, Advocate, Briefholder for Mr. Mahendra Shah, counsel for the petitioner.

Mr. Manish Bhandari, counsel for the respondents CORAM:

Hon'ble Mr. Gopal Krishna, Vice Chairman

Hon'ble Mr. N.P. Nawani, Administrative Member

ORDER

Per Hon'ble Mr. Goapl Krishna, Vice Chairman

Petitioner, Uttam Chand, has filed this Contempt Petition under Section 17 of the Administrative Tribunals Act, 1985, stating therein that the respondents by not implementing the directions of the Tribunal passed in MA No. 363/94 in the connected OA No.652/94, have committed contempt of court.

- 2. We have heard Mr. S.K.Jain, Briefholder for Mr. Mahendra Shah, counsel for the petitioner and Shri Manish Bhandari, counsel for the respondents.
- In the order dated 21.9.94 passed in the MA, referred to above, it 3. was directed that the applicant should be paid gratuity and other dues as per rules. The learned counsel for the respondents has produced an order dated 13.8.97 which indicates that commutation of pension amounting to Rs. 60,976/- and gratuity amounting to Rs. 65,233/- have already been paid to the petitioner through cheques. Interest amounting to Rs. 30,007/- on the delayed payment of gratuity has also been disbursed to the petitioner. We, therefore, do not find any wilful disobedience of the order passed in the MA.
- No case of contempt is made out against the respondents. The Contempt Petition is dismissed. Notices issued are discharged.

(N.P.NAWANI) Adm. Member

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Vice Chairman